

[Dr. Triguna Sen]

production since the plants were taken over from the contractors.

- (iii) The statement reported to have been made by the General Manager that U.S.A. is in the fore-front in the fertilizer technology, and that we will learn from our experience is substantially correct. There is no question of casting a serious reflection on the Committee through such a statement.
- (iv) The statements that many in the plant felt disgusted at the ill-timed report of the Committee on Public Undertakings and that one of them said that "the report has brought back the dirty linen for a second wash in the public" are baseless. The General Manager Trombay and his officers have categorically denied having made such statements.

On the basis of the facts narrated above, I would submit to the House that no question of breach of privilege or contempt of the House can arise against the General Manager or any officer of the Trombay Fertilizer Plant.

श्री रविराय (पुरी) : अफसरों के बयानों पर मंत्री महोदय ने निर्भर किया है और यह वक्तव्य दे दिया है।

MR. SPEAKER: Let me understand the matter. It is not a question of the officers alone. Here is a paper. It published something as regards Public Undertakings Committee, which is a body of the House. Whether apart from the officers the paper is also involved is one thing. I would like to know something from the Chairman of the Public Undertakings Committee.

SHRI G. S. DHILLON (Taran Taran): I have seen the report as it appeared in the various papers and also in the *Financial Express*. Sir, I have also received a letter from the Vice President of chemco recently. The same letter was sent to the other Members of CPU by the Vice-President of Chemco and after going through the contents of that letter, I find that the criticism in the *Financial Express* and also one of the posters that appeared in the

*Indian Express* are based practically on the same view. The wording is almost common. But, as to why they should have made this specific and categorical reference about the observations made by the officers of the undertaking, is rather inexplicable. And I think, Sir, when we refer this to the Privileges Committee, all these matters can be examined on merits. (*Interruption*)

MR. SPEAKER: There is no need for further discussion. If the House agrees we shall refer it to the Committee of Privileges. It is not against officers or anybody. A motion has to be made.

श्री जार्ज फरनेडीज (बम्बई दक्षिण) : मैं प्रस्ताव करता हूँ कि इस पूरे मामले को प्रिविलेज कमेटी के पास भेज दिया जाए।

MR. SPEAKER: The question is:

"That the question of privilege in respect of the article entitled 'Success Story of Trombay Fertilizer' published in the *Financial Express*, Bombay, dated the 1st April, 1969, be referred to the Committee of Privileges for investigation and Report."

*The motion was adopted.* /

#### PAPER LAID ON THE TABLE

#### NOTIFICATION RE : INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI CHOWDHARY RAM SEWAK): Sir, I beg to lay on the Table a copy of Notification No. S.O 922 (Hindi and English versions) published in Gazette of India, dated the 3rd March, 1969, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951 regarding management of the Pratap Spinning, Weaving and Manufacturing Company Limited, Amalner (Maharashtra). [*Placed in Library. See No. LT-762/69.*]